

श्री कपूर सिंह (लुधियाना) : अंदाज़ा तो लगा सकते हैं ।

श्री यशपाल सिंह : या हम पिटने के लिए ही पैदा हुए हैं ?

Shri Hari Vishnu Kamath (Hoshnabad): In the course of the raids or skirmishes during the last so many months, have any Pakistani personnel been taken prisoner or any arms seized by our Army, and if so has there been interrogation of those Pakistani personnel or examination of the arms seized? Is there any indication to show that Chinese arms are being used by Pakistanis suggestive of the fact that there is an unwritten or secret military pact between China and Pakistan and that China is supplying Pakistan arms on a large scale?

Shri Y. B. Chavan: As far as this particular incident is concerned, there are no prisoners; in the case of other events or intrusions, they left behind certain dead bodies and no living prisoners; so there was no question of interrogation as such. Some cartridges were found but no arms as such.

Shri Hem Barua: Sir, on a point of order. The Defence Minister has just now admitted that a portion of the graveyard area has been occupied by the Pakistani troops . . .

Shri Y. B. Chavan: I did not say that: I said the area affected by firing was about 4000-5000 sq. yards.

Shri Hem Barua: Before that you added . . .

Mr. Speaker: He said that the graveyard was much smaller area.

Shri Hem Barua: That means that in the area occupied by Pakistani troops the graveyard is much smaller. That was in reply to a specific question. When the Defence Minister says

like that on the floor of the House that the area is much smaller, that is trying to water down in an indirect way the gravity of the situation. I do not want anything to go from this Parliament or this country to give the impression that the Parliament does not bother or the Government does not bother about this area that has been occupied by the Pakistani troops?

Mr. Speaker: What decision should I give?

Shri Y. B. Chavan: I do not know what I can do. I am stating a fact; the fact is a fact.

Shri C. K. Bhattacharyya (Rai-ganj): Sir, what is your ruling on Shri Hem Barua's point of order?

Mr. Speaker: I have said that there is no point of order.

12.38 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON WORKING AND ADMINISTRATION OF COMPANIES ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table a copy of Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1963, under section 638 of the said Act. [Placed in Library. See No. LT-2510/64].

NOTIFICATIONS UNDER CUSTOMS ACT

Shrimati Tarkeshwari Sinha: On behalf of Shri B. R. Bhagat I beg to lay on the Table:

(a) a copy each of the following Notifications under section 159 of the

[Shrimati Tarkeshwari Sinha]

Customs Act, 1962:—

(i) G.S.R. No. 254, dated the 22nd February, 1964.

(ii) G.S.R. No. 266, dated the 29th February, 1964.

(iii) G.S.R. No. 293, dated the 26th February, 1964.

(iv) G.S.R. No. 331, dated the 1st March, 1964.

(v) G.S.R. No. 332, dated the 1st March, 1964.

(vi) G.S.R. No. 333, dated the 1st March, 1964.

(vii) G.S.R. No. 334, dated the 1st March, 1964.

(viii) G.S.R. No. 335, dated the 1st March, 1964.

(ix) G.S.R. No. 336, dated the 1st March, 1964.

(x) G.S.R. No. 337, dated the 1st March, 1964.

(xi) G.S.R. No. 338 dated the 1st March, 1964.

[Placed in Library. See No. LT-2511/64].

(2) a copy of Notification No. G.S.R. 255 dated the 22nd February, 1964 under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960. [Placed in Library. See No. LT-2512/64].

(3) a copy of the Central Excise (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 292 dated the 26th February, 1964, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2513/64].

NOTIFICATIONS UNDER ESTATE DUTY ACT

Shrimati Tarkeshwari Sinha: I beg to lay on the Table a copy each of the following Orders under sub-section (2) of section 33 of the Estate Duty Act, 1953:—

(i) The Dadra and Nagar Haveli and Goa, Daman and Diu (Taxation Concessions) Order, 1964 published in Notification No. S. O. 659 dated the 22nd February, 1964. [Placed in Library. See No. LT-2514/64].

(ii) The Pondicherry (Taxation Concessions) Order, 1964 published in Notification No. S. O. 660 dated the 22nd February, 1964. [Placed in Library. See No. LT-2515/64].

12.40 hrs.

DEMANDS FOR GRANTS—*contd.*

MINISTRY OF EDUCATION—*contd.*

Mr. Speaker: We will take further discussion and voting on the Demnds for Grants under the control of the Ministry of Education. Three hours and fifty minutes remain. How long the hon. Minister wants to take?

The Minister of Education (Shri M. C. Chagla): Between an hour and an hour and a quarter.

I will try to be as brief as possible.

Mr. Speaker: I will be calling the hon. Minister at quarter past four.

Shri M. C. Chagla: You will be calling me at quarter past four?

Mr. Speaker: Yes, Shri Barrow has risen. Shri Mukerjee also wants to speak, I think.

Shri Surendranath Dwivedy (Kendrapora) rose—

Mr. Speaker: Shri Mukerjee stood up. Well, I shall call him later.

Shri P. K. Deo (Kalahandi): rose—

Mr. Speaker: His party has also spoken. (*Interruption*).